

**Jammu and Kashmir  
Pollution Control Committee**

chairman87jkspcb@gmail.com  
membersecretaryjkspcb@gmail.com

0191 – 2472881, 2476925



Parivesh Bhavan, Forest Comple:  
Transport Nagar, Jammu, 180 006  
Silk Factory Roac  
Rajbagh, Srinagar, 190 008

**The Consultant Judicial,  
Hon'ble National Green Tribunal,  
Principal Bench,  
New Delhi.**

No: JKPCC/NGT/OA 1211/25/1718

Date:- 03-12-2025

**Sub:- Report on behalf of Jammu and Kashmir Pollution Control Committee pursuant to Hon'ble National Green Tribunal, order dated 24-09-2025 passed in OA No. 1211 of 2024 titled Raja Muzaffar Bhat V/s Union Territory of J&K & Ors."**

Sir,

In compliance to the directions of Hon'ble National Green Tribunal, Principal Bench, New Delhi order **dated 24-09-2025 passed in OA No. 1211 of 2024 titled Raja Muzaffar Bhat V/s Union Territory of J&K & Ors."**, the report of the J&K Pollution Control Committee is submitted herewith.

It is therefore, requested that the report may kindly be taken on record and placed before the Hon'ble NGT for consideration.

Yours faithfully,

**Encl:- As Above.**

  
(Dr. R. Gopinath) IFS  
Member Secretary  
J&K PCC

**Before the Hon'ble National Green Tribunal  
Principal Bench, New Delhi**

Original Application No. 1211 of 2024

IN THE MATTER OF

Raja Muzaffar Bhat Vs UT of J&K & Ors.

**Report on behalf of Jammu and Kashmir Pollution Control Committee pursuant to Hon'ble National Green Tribunal Order dated 24-09-2025 passed in O.A No. 1211-2024 titled "Raja Muzaffar Bhat V/s Union Territory of Jammu & Kashmir & Ors."**

**Background: -**

The Hon'ble National Green Tribunal (NGT) was pleased to pass following directions vide its order dated **24-09-2025** in the O.A No. **1211/2024** operative part of which is as under: -

*"We are of the view that this committee should carryout the work under the supervision and guidance of an independent committee. Hence, we form a Joint Committee Comprising of Member Secretary, J&KPCC, RO, MoEF&CC, Chandigarh and a Nominee of the Expert by Director, GB Pant Institute. The Member Secretary, J&KPCC will coordinate in this joint committee. The joint committee will ensure that committee constituted by Deputy Commissioner, Budgam by the order dated 27.08.2025 assesses the damage caused due to mining/short-term permit/illegal mining by taking into account all the relevant factors and consideration and also ascertain the persons responsible without showing any favour or bias towards any person. If need arises, joint committee formed by the Tribunal can send its representative to the spot when the verifications is done by the five members joint committee appointed by Deputy Commissioner, Budgam."*

**Status Report:**

In compliance to the aforesaid order of Hon'ble National Green Tribunal issued on dt. 24-09-2024 in **OA No. 1211 of 2024**, the report of the J&K Pollution Control Committee is as follow:

1. That Director In charge, GB Pant, National Institute of Himalayan Environment was requested to share nomination of the expert along with contact details of the nominee vide this office No. JKPCC/Sc./OA-1211/2024/1282; dated: 27.09.2025 followed by Reminder vide No. JKPCC/Sc./OA-1211/2024/1359; dated: 17.10.2025 and JKPCC/Sc./OA-1211/2024/1563; dated: 15.11.2025 (**Copies enclosed as Annexure 1-3**).
2. That Deputy Commissioner Budgam was requested to share the timeline for assessment of damage caused due to mining/short-term permits and Regional Director J&K PCC, Kashmir was nominated to join the committee during verification of the same vide this office No. JKPCC/Sc./OA-1211-2024/25/1561-62; dated: 15.11.2025 followed by Reminder vide No. JKPCC/Sc./OA-1211-2024/25/1670-72; dated: 29.11.2025 (**Copies enclosed as Annexure 4-5**).
3. That GB Pant National Institute of Himalayan Environment has nominated Dr. Sandipan Mukherjee Sc. 'E' and Head, Ladakh Regional Centre, NIHE Leh, Ladakh as an expert for the committee vide mail dated: 20.11.2025(**Copy enclosed as Annexure 6**).

Reply from Deputy Commissioner Budgam is still awaited.

**Prayer:**

In the premises, it is therefore respectfully prayed that the report may kindly be taken on record before the Hon'ble National Green Tribunal for consideration.

  
**Dr. R. Gopinath, IFS**  
**Member Secretary**  
**J&K PCC**

**Jammu and Kashmir  
Pollution Control Committee**

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Rajbagh, Srinagar, 190 008

The Director Incharge,  
GB Pant  
National Institute of Himalayan Environment.

No: JKPCC/Sc./OA-1211/2024/ 1282

Dated:- 27-09-2025

**Sub:- O.A No. 1211/2024 (I.A No. 329/2025 & 484/2024) titled "Raja Muzaffar Bhat V/s Union Territory of Jammu & Kashmir & Ors.**  
**Ref:- Hon'ble order dated 24-09-2025**

Sir,

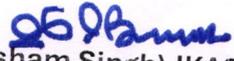
Please refer to the subject and reference referred above. In this connection, I am to convey that Hon'ble NGT have issued following directions in O.A No. 1211/2024 (I.A No. 329/2025 & 484/2024) titled "Raja Muzaffar Bhat V/s Union Territory of Jammu & Kashmir & Ors. vide its order dated 24<sup>th</sup> Sept. 2025.

*"We are of the view that this committee should carry out the work under the supervision and guidance of an independent committee. Hence, we form a Joint Committee Comprising of Member Secretary, J&K PCC ,RO, MoEF &CC, Chandigarh and a Nominee of the Expert by Director, GB Pant Institute. The Member Secretary, J&KPCC will coordinate in this joint committee. The joint committee will ensure that committee constituted by Deputy commissioner, Budgam by the order dated 27.08.2025 assesses the damage caused due to mining/short-term permit/illegal mining by taking into account all the relevant factors and consideration and also ascertain the persons responsible without showing any favour or bias towards any person. If need arises, joint committee formed by the Tribunal can send its representative to the spot when the verification is done by the five members joint committee appointed by Deputy Commissioner Budgam".*

*"Let report be submitted by the joint committee within 10 weeks".*

In the light of above, you are requested to share Nomination of the expert alongwith contact details of the Nominee to this office by or before 05-10-2025 for further needful action in this matter.

Yours faithfully,

  
(Ghansham Singh) JKAS  
Member Secretary

27.9.25

**Jammu and Kashmir  
Pollution Control Committee**

chairman87jkspcb@gmail.com  
membersecretaryjkspcb@gmail.com

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Rajbagh, Srinagar, 190 008

The Director Incharge,  
GB Pant  
National Institute of Himalayan Environment.

No: JKPCC/Sc./OA-1211/2024/1359

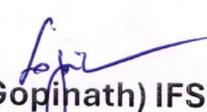
Dated:- 17-10-2025

**Sub:- O.A No. 1211/2024 (I.A No. 329/2025 & 484/2024) titled "Raja Muzaffar Bhat V/s Union Territory of Jammu & Kashmir & Ors.**

Sir,

Please refer to your office Mail dated 06<sup>th</sup> Oct. 2025 on the above quoted subject. In this communication, please find enclosed herewith copy of the order and notice issued by Hon'ble NGT in the matter of OA 1211/2024.

**Yours faithfully,**

  
(Dr.R.Gopinath) IFS  
Member Secretary



Member Secretary &lt;membersecretaryjkspcb@gmail.com&gt;

**ORDER passed in Original Application No. 1211/2024**

1 message

न्यायिक अनुभाग Judicial Section &lt;judicial-ngt@gov.in&gt;

8 October 2025 at 11:36

To: membersecretaryjkspcb <membersecretaryjkspcb@gmail.com>, Brij Sharma <membersecy.pcb@jk.gov.in>, chairman87jkspcb <chairman87jkspcb@gmail.com>, Ravi Kesar <chairman.spcb@jk.gov.in>, Deputy Director General of Forests <ronz.chd-mef@nic.in>, Director <psdir@gbpihed.nic.in>  
Cc: dcbadgam <dcbadgam@gmail.com>, budgam-dc <budgam-dc@jk.gov.in>, dicbudgam <dic.budgam@jk.gov.in>, badgam <badgam@nic.in>

**Respected Sir/Madam,**

I am directed to forward a copy of the Order dated 24/09/2025 passed in Original Application No. 1211/2024 (I.A. Nos.329/2025 & 484/2024) Raja Muzaffar Bhat Applicant Versus Union Territory of Jammu & Kashmir & Ors. Respondent(s). for your kind perusal & necessary action.

It is also intimated have that, henceforth no pleadings/ report/ documents etc in pending case will be accepted except through E-filing module of NGT.

*Pleadings/ report/ documents, etc. filed through E-mail will not be taken on record, unless otherwise directed.*

भवदीय / Regards

परामर्शदाता (न्यायिक) / Consultant (Judicial)

राष्ट्रीय हरित अधिकरण / National Green Tribunal

प्रधान न्यायपीठ / Principal Bench

नई दिल्ली / New Delhi - 110001

 Raja Muzaffar Bhat.pdf  
119K

Smt. Anuradha SCA

M.S  
B

Item No. 25

Court No. 1

**BEFORE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 1211/2024  
(I.A. Nos.329/2025 & 484/2024)

Raja Muzaffar Bhat

Applicant

Versus

Union Territory of Jammu &amp; Kashmir &amp; Ors.

Respondent(s)

Date of hearing: 24.09.2025

**CORAM: HON'BLE MR. JUSTICE PRAKASH SHRIVASTAVA, CHAIRPERSON  
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER**

Applicant: Mr. Saurabh Sharma, Adv. for Applicant  
Respondents: Mr. Gautam Singh, Adv. for UT of J&K

**ORDER**

1. In this Original Application (OA), applicant has raised the issue of illegal and unscientific river bed mining in river Sukhnag, District Budgam, Union Territory of Jammu & Kashmir.

2. Learned Counsel for the applicant has pointed out agenda item no.5 of minutes of meeting of District Level Single Window Committee dated 02.11.2022 and has submitted that the Deputy Commissioner, Budgam himself has directed for issuance of clearance for extraction of boulders from Sukhnag nala. He has further submitted that on account of such illegal mining, trout fish farmers have suffered from huge loss and in this regard, he has referred to the communication which was sent by Director Fisheries, Jammu and Kashmir to Member Secretary, Jammu & Kashmir Pollution Control Committee (J&KPCC) dated 07.01.2025 (page 78) wherein it has been mentioned that:

"1. That Sh.Peerzada Rayees R/O Sail Beerwa is a progressive Trout Fish Farmer registered with the Department of Fisheries and the

*Source of water supply to his Trout Fish farm is Sukhnag River. As per records. during the intervening night of 23rd and 24th May 2024, he has suffered the loss of 2000 No. of Trout Fish stock due to diversion/disruption of water supply to his Trout Fish farm, caused by illegal mining in the river during the night hours. The fish stock lost was of saleable size ranging from 250 grams to 350 grams and the estimated biomass of the fish loss is approximately 600 Kgs which amounts to Rs. 3.00 lacs @ Rs. 500/-per kg. The documents substantiating the facts are enclosed herewith.”*

3. He has submitted that loss and damage which has been caused on account of such illegal mining is required to be assessed, responsibility is required to be fixed and restorative measures are required to be taken.

4. Learned Counsel appearing for UT of J&K has referred to the stand which has been taken by respondents no. 1 and 2 in their action taken report dated 15.09.2025 disclosing that no fresh short term disposal permits have been issued and action has been taken against the persons involved in illegal mining. The stand of respondents no. 1 and 2 in their report dated 15.09.2025 is as under:-

*“9. That it is respectfully submitted that at present, no mining is being Collite carried out on the basis of Short-Term Permits and no fresh Disposal have been issued. Further, all mining activities in Sukhnag Permits Nallah stand stopped.*

*10. That it is apt to mention herein that the District Mineral Officer, Budgam has also taken stringent action against illegal mining under law. From January 2024 to August 2025, 215 vehicles have been seized, penalties amounting to Rs. 29.36 lakhs realized, and 26 FIRS lodged against habitual offenders. Surprise inspections and raids are being conducted regularly to check illegal mining.*

*11. That, in further compliance with the directions of the Hon'ble Tribunal Dated: 29.07.2025, the Deputy Commissioner, Budgam (Respondent No. 2), vide Order No. DCB/ARA/CC/2025/1572-78 dated 27.08.2025, has constituted a Committee to assess the damages caused due to Mining in Sukhnag Nallah. The said Committee is presently carrying out the assessment, and its report shall be filed immediately upon completion. A copy of the said order 27.08.2025 is enclosed here with as Annexure-VI,”*

5. Order dated 27.08.2025 issued by Deputy Commissioner, Budgam reveals that a committee of five members under the Chairmanship of Sub-Divisional Magistrate, Beerwah has been constituted to ascertain the

extent of damage caused due to mining/short-term permit operations/illegal mining. The five members of the said committee are as under:-

- “1. Executive Engineer, Flood Spill Channel Division Narbal – Member,
2. Divisional Forest Officer (DFO), Budgam – Member,
3. Block Development Officer, Beerwah and Sukhnag-Member,
4. District Mineral Officer, Budgam (DMO) – Member,
5. Assistant Director, Fisheries, Budgam – Member”.

6. We are of the view that this committee should carryout the work under the supervision and guidance of an independent committee. Hence, we form a Joint Committee Comprising of Member Secretary, J&KPCC, RO, MoEF&CC, Chandigarh and a Nominee of the Expert by Director, GB Pant Institute. The Member Secretary, J&KPCC will coordinate in this joint committee. The joint committee will ensure that committee constituted by Deputy Commissioner, Budgam by the order dated 27.08.2025 assesses the damage caused due to mining/short-term permit/illegal mining by taking into account all the relevant factors and consideration and also ascertain the persons responsible without showing any favour or bias towards any person. If need arises, joint committee formed by the Tribunal can send its representative to the spot when the verifications is done by the five members joint committee appointed by Deputy Commissioner, Budgam.

7. Let report be submitted by the joint committee within 10 weeks.
8. List on 9.12.2025.

Prakash Shrivastava, CP

Dr. A. Senthil Vel, EM

September 24, 2025  
Original Application No. 1211/2024  
(I.A. Nos.329/2025 & 484/2024)  
JG.

**Jammu and Kashmir  
Pollution Control Committee**  
chairman87jkspcb@gmail.com  
membersecretaryjkspcb@gmail.com  
0191 – 2472881, 2476925



Parivesh Bhavan, Forest Complex  
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Silk Factory Road  
Rajbagh, Srinagar, 190 008

**The Director Incharge,  
GB Pant,  
National Institute of Himalayan Environment,  
Almora, Uttarakhand**

No.: JKPCC/Sc./OA-1211-2024/25/1563

Date: 15-11-2025

**Sub: O.A No. 1211-2024 (I.A No. 329/2025 & 484/2024) titled "Raja Muzaffar Bhat V/s Union Territory of Jammu & Kashmir & Ors".**

**Ref: Hon'ble NGT order dated 24.09.2025.**

Sir,

With reference to this office No. JKPCC/Sc./OA-1211/2024/1359; dated: 17.10.2025, I am directed to request you to share the nomination of the expert along with contact details by or before 20.11.2025, for further necessary action in this regard.

Yours faithfully,

*Neelu Sharma*  
15/11/2025

**Neelu Sharma  
Principal Scientific Office  
J&K PCC**

**Jammu and Kashmir  
Pollution Control Committee**

chairman87jkspcb@gmail.com  
membersecretaryjkspcb@gmail.com

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Rajbagh, Srinagar, 190 008

**Deputy Commissioner,  
Budgam.**

No.: JKPC/Sc./OA-1211-2024/25/1561-62

Date: 15-11-2025

**Sub: O.A No. 1211-2024 (I.A No. 329/2025 & 484/2024) titled "Raja Muzaffar Bhat V/s Union Territory of Jammu & Kashmir & Ors".**

**Ref: Hon'ble NGT order dated 24.09.2025.**

Sir,

Kindly refer to the subject in reference above. In this connection, I am directed to submit that Hon'ble NGT have issued following directions in its order dated 24.09.2025.

*"We are of the view that this committee should carryout the work under the supervision and guidance of an independent committee. Hence, we form a Joint Committee Comprising of Member Secretary, J&KPCC, RO, MoEF&CC, Chandigarh and a Nominee of the Expert by Director, GB Pant Institute. The Member Secretary, J&KPCC will coordinate in this joint committee. The joint committee will ensure that committee constituted by Deputy Commissioner, Budgam by the order dated 27.08.2025 assesses the damage caused due to mining/short-term permit/illegal mining by taking into account all the relevant factors and consideration and also ascertain the persons responsible without showing any favour or bias towards any person. If need arises, joint committee formed by the Tribunal can send its representative to the spot when the verifications is done by the five members joint committee appointed by Deputy Commissioner, Budgam".*

In light of above, you are kindly requested to share the timeline for assessment of the damage caused due to mining/short-terms permits while considering all relevant factors as also the persons responsible. Regional Director J&K PCC Kashmir shall join the joint committee during verification of the same.

Yours faithfully,

*Neelu Sharma*  
15/11/2025

**Neelu Sharma**  
**Principal Scientific Officer**  
**J&K PCC**

Copy to the: -

1. Regional Director, JKPC, Kashmir for kind information.

*marked by*

**Jammu and Kashmir  
Pollution Control Committee**  
chairman87jkspcb@gmail.com  
membersecretaryjkspcb@gmail.com  
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**Deputy Commissioner,  
Budgam.**

**No.:** JKPCC/Sc./OA-1211-2024/25/1670-72

**Date:** 29-11-2025

**Sub:** O.A No. 1211-2024 (I.A No. 329/2025 & 484/2024) titled "Raja Muzaffar Bhat V/s Union Territory of Jammu & Kashmir & Ors".

**Ref:** JKPCC/Sc./OA-1211-2024/25/1561-62; dated: 15.11.2025.

Sir,

With reference to the subject cited above, you are again requested to share the timeline for assessment of the damage caused due to mining/short-terms permits while considering all relevant factors as also the persons responsible. The case is listed on 09.12.2025.

Regional Director J&K PCC Kashmir shall join the joint committee during verification of the same.

Yours faithfully,

  
**Dr. R. Gopinath, IFS,  
Member Secretary**

Copy to the: -

1. Regional Director, JKPCC, Kashmir for information and necessary action.
2. Dr. Sandipan Mukherjee, Scientist-E & Head, Ladakh Regional Care Centre, NIHE, Leh Ladak (Expert from NIHE) for information.

Re: OA No. 1211 of 2024 titled Raja Muzaffar Bhat Vs UT of J&K & Ors.

2 emails

PSDIR <psdir@gbpihed.nic.in >

Thu, 20 Nov 2025 6:21:16 PM +0530

To "Kumar Ganesh" <membersecy-jkpcc@jk.gov.in>

Cc "idbhatt.gbpihed" <idbhatt@gbpihed.nic.in>, "sandipan" <sandipan@gbpihed.nic.in>, "Sandipan Mukherjee" <sandipanmukherjee@hotmail.com>, "drrajeshjoshi" <dr.rajeshjoshi@gmail.com>

Dear Sir,

In the matter of OA No. 1211 of 2024 titled Raja Muzaffar Bhat Vs UT of J&K & Ors., I am nominating Dr. Sandipan Mukherjee, Scientist-E & Head, Ladakh Regional Centre, NIHE, Leh Ladakh (mobile: 8859149537) as an expert independent Committee.

With best regards,

I.D. Bhatt

डॉ. आई.डी. भट्ट/Dr. I.D. Bhatt

निदेशक प्रभारी/Director Incharge

गोविन्द बल्लभ पंत राष्ट्रीय हिमालयी पर्यावरण संस्थान

G.B. Pant National Institute of Himalayan Environment (NIHE)

(पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार का एक स्वायत्त संस्थान)

(An Autonomous Institute of Ministry of Environment, Forest and Climate Change, Government of India)

कोसी - कटारमल, अल्मोड़ा - 263 643, उत्तराखंड, भारत

Kosi-Katarmal, Almora - 263 643, Uttarakhand, India

वेबसाइट | Website: <http://gbpihed.gov.in>

---- On Mon, 17 Nov 2025 12:23:38 +0530 **Kumar Ganesh** <[membersecy-jkpcc@jk.gov.in](mailto:membersecy-jkpcc@jk.gov.in)> wrote ---

Sir,

Kindly find attached JKPC letter No. JKPC/Sc/OA1211-2024/25/1563 dated 15-11-2025 regarding subject for information.

with regards

**Kumar Ganesh** <membersecy-jkpcc@jk.gov.in >

Mon, 17 Nov 2025 12:23:39 PM +0530

To "psdir"<psdir@gbpihed.nic.in>,"idbhatt"<idbhatt@gbpihed.nic.in>

Cc "anuradhapcb"<anuradhapcb@gmail.com>,"membersecretaryjkspcb"<membersecretaryjkspcb@gmail.com>

Sir,

Kindly find attached JKPC letter No. JKPC/Sc/OA1211-2024/25/1563 dated 15-11-2025 regarding subject for information.

with regards

### 1 Attachment(s)

oa 1211 to GB PANT\_002.pdf

486.8 KB

From: PSDIR <psdir@gbpihed.nic.in>  
To: "Kumar Ganesh" <membersecy-jkpsc@jk.gov.in>  
Cc: "idbhatt.gbpihed" <idbhatt@gbpihed.nic.in>, "sandipan" <sandipan@gbpihed.nic.in>, "Sandipan Mukherjee" <sandipankukherjee@hotmail.com>, "dr.rajeshjoshi" <dr.rajeshjoshi@gmail.com>  
Date: Thu, 20 Nov 2025 18:21:15 +0530  
Subject: Re: OA No. 1211 of 2024 titled Raja Muzaffar Bhat Vs UT of J&K & Ors.  
===== Forwarded message =====

Dear Sir,

In the matter of OA No. 1211 of 2024 titled Raja Muzaffar Bhat Vs UT of J&K & Ors., I am nominating Dr. Sandipan Mukherjee, Scientist-E & Head, Ladakh Regional Centre, NIHE, Leh Ladakh (mobile: 8859149537) as an expert independent Committee.

With best regards,

I.D. Bhatt

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डॉ. आई.डी. भट्ट/Dr. I.D. Bhatt  
निदेशक प्रभारी/Director Incharge  
गोविन्द बल्लभ पंत राष्ट्रीय हिमालयी पर्यावरण संस्थान  
G.B. Pant National Institute of Himalayan Environment (NIHE)  
(पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार का एक स्वायत्त संस्थान)  
(An Autonomous Institute of Ministry of Environment, Forest and Climate Change, Government of India)  
कोसी - कटारमल, अल्मोड़ा - 263 643, उत्तराखंड, भारत  
Kosi-Katarmal, Almora - 263 643, Uttarakhand, India  
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